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Item No.23

O.A.no. 96/2005

9.12.2005

App; Sri V.M.Tewari in person

Res; Sri S.P.Singh

While ^{hearing} arguments it is found that for just and fair decision, it is necessary that the copy of the order passed by the Allahabad Bench of this Tribunal in O.A. No. 108/2001 is on record. Accordingly the applicant is directed to file copy of the judgment in O.A. No. 108/2001. Once it is filed be listed for final hearing before available bench.

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(S.P.Arya)

Member (A)

HLS/-

O.R.

item No. 20

23.12.2005

APP: Sri V.M.Tewari in person

Res: Sri S.P.Singh

108/2001 order The applicants wants to withdraw the O.A. passed by the for filing fresh O.A. and challenging the order Allahabad Bench dated 3.4.2003. He is allowed to withdraw the O.A. filed by applicant. O.A. is dismissed as withdrawn with liberty

Sub. counter to the applicant to file the fresh O.A. as stated reply filed by him in accordance with law.

Sri S.P.Singh
L/C for respondents.

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(S.P. Arya)

Member (A)

HLS/-

submitted
on 23-12-05.

V Arya
21-12-05

order copy
prepared on
26/12/05
26/12/05